

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-377-2020**

Elizabe de Maria A. J. de S. Simao Rodrigues ... Petitioner  
Versus  
State of Goa & Ors. ... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. Jayant Karn, Advocate for the Petitioner.

Mr. M. Salkar, Government Advocate for the Respondents.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 9<sup>th</sup> December, 2020**

**P.C.**

Heard Mr. Lotlikar, learned Senior Advocate who appears alongwith Mr J. Karn for the Petitioner. Mr. Salkar, learned Government Advocate appears and waives service on behalf of the Respondents.

2. According to us, this matter is required to be disposed of finally at the stage of admission itself. Mr. Salkar, learned Government Advocate states that he will look into the matter and see that the same can be sorted out.

3. In any case, if the Respondents wish to file reply in this matter, they may do so latest by 15<sup>th</sup> January, 2021 without seeking any further extension of time. If the Petitioner wishes to file any rejoinder, the Petitioner is granted liberty to do so latest by 21<sup>st</sup> January, 2021.

4. Place this matter on 25<sup>th</sup> January, 2021 at the end of the admission board irrespective whether or not the reply is filed in this matter.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

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